

SECTION IVB

Listed on.23-02-2017

Court No.9

IN THE SUPREME COURT OF INDIA Item No.47  
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL)NO. 31965 OF  
2015

WITH PRAYER FOR INTERIM RELIEF

AND

INTERLOCUTORY APPLICATION NO. 2

(Application for seeking clarification of order dated  
23.11.2015)

Municipal Council, Nangal & Ors. ...Petitioner(s)

Versus

Aruna Saini ...Respondent(s)

OFFICE REPORT

The matter above mentioned was listed before the  
Hon'ble Court on 18.4.2016, when the Court was pleased to  
pass the following order :-

" It is reported by learned counsel for  
the petitioners that respondent has been  
reinstated as directed by the High Court.

List the Special Leave Petition on 6th  
September, 2016 for final disposal."

It is submitted that Mr. M.P. Shorawala, counsel for  
sole respondent has on 22.11.2016 filed counter affidavit  
which is being circulated with this office report.

It is further submitted that Mr. M.P. Shorawala,  
counsel for sole respondent has on 22.12.2015 filed an  
application for seeking clarification of order dated  
23.11.2015 which is registered as I.A. No. 2 and included  
in the paper books.

Service of show cause notice is complete.

The matter is listed before the Hon'ble Court with  
this office report.

Dated this the 28th day November, 2016.

ASSISTANT REGISTRAR

Copy to :-Mr. Devesh Kr. Tripathi, Adv.

Mr. M.P. Shorawala, Adv.

ASSISTANT REGISTRAR

